

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF A&V FASHION HOUSE PRIVATE LIMITED,

RELEVANT PARTICULARS	
1. Name of corporate debtor	A&V FASHION HOUSE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	15/03/2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4. Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U18109DL2016PTC292621
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA: 2751/22, Basement & 2nd Floor, Beadonpura, Main Ajmal Khan Road, Karol Bagh New Delhi-110005
6. Insolvency commencement date in respect of corporate debtor	03.02.2020 (Date of Order by NCLT), IRP received intimation on 07.02.2020
7. Estimated date of closure of insolvency resolution process	01.08.2020 (180 days from the order dated 03.02.2020)
8. Name and registration number of the insolvency professional acting as interim resolution professional	ASHOK KUMAR IBBI/PA-001/IP-P00847/2017-2018/11430
9. Address and e-mail of the interim resolution professional, as registered with the Board	Garg Ashok & Company, A-263/1, First Floor, Derawal Nagar, Delhi-110009 gargashokca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Garg Ashok & Company, A-263/1, First Floor, Derawal Nagar, Delhi-110009 cirpavfh@gmail.com
11. Last date for submission of claims	21.02.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the A&V FASHION HOUSE PRIVATE LIMITED on 03.02.2020.

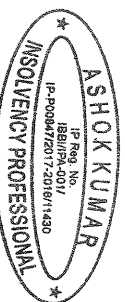
The creditors of A&V FASHION HOUSE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21.02.2020 (i.e, date falling fourteen days from the date of receipt of order by the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Place: DELHI
Date: 08.02.2020



ASHOK KUMAR
Interim Resolution Professional
IBBI/PA-001/IP-P00847/2017-2018/11430